| 268 | Written Answers to | [RAJYA SABHA] |     |     | Unstarred Questions |     |
|-----|--------------------|---------------|-----|-----|---------------------|-----|
| 1   | 2                  | 3             | 4   | 5   | 6                   | 7   |
| 18  | Odisha             | 07            | 05  | 09  | 10                  | 13  |
| 19  | Patna              | 11            | 25  | 22  | 20                  | 26  |
| 20  | Punjab and Haryana | 29            | 35  | 38  | 35                  | 29  |
| 21  | Rajasthan          | 20            | 25  | 16  | 16                  | 29  |
| 22  | Sikkim             | 01            | 01  | 01  | 00                  | 00  |
| 23  | Telangana          | _             | _   | _   | _                   | 11  |
| 24  | Tripura            | 0             | 0   | 01  | 02                  | 01  |
| 25  | Uttarakhand        | 05            | 05  | 04  | 02                  | 01  |
|     | Total              | 346           | 443 | 430 | 398                 | 410 |

## Amendment in Representation of People Act

 $\dagger$  2023. SHRI LAL SINH VADODIA: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that Government is considering to amend the laws related to the Representation of People Act and 'Aadhaar';
  - (b) if so, whether Government has taken any step in this regard, so far; and
  - (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) to (c) In order to ensure preparation of error free electoral roll and to prevent duplication of entries, a proposal to amend Representation of the People Act, 1951 to enable linking of electoral data with Aadhaar system has been received from the Election Commission. The matter is under examination.

## **Retirement of Government officials**

2024. SHRI NEERAJ SHEKHAR: Will the PRIME MINISTER be pleased to state:

- (a) whether Government is actively considering for retirement of Government officials either at the age of 60 years or after completing 33 years of service, whichever is earlier;
  - (b) if so, the details thereof; and

<sup>†</sup>Original notice of the question was received in Hindi.

(c) by when orders in this regard is likely to be issued?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) No Sir. There is no proposal to reduce retirement age below 60 years.

(b) and (c) Do not arise.

## Compulsory retirement of Government employees

2025. SHRI RANJIB BISWAL: Will the PRIME MINISTER be pleased to state:

- (a) number of Government employees retired under Rule 56(J) of CCS (Pension) Rules, 1972 since 2015, Group-wise and Cadre-wise;
- (b) any proposal to reduce the retirement age of Government employees in the near future, the details thereof;
- (c) whether pension fixed at the time of retirement on superannuation, can be refixed/revised upon re-employment of such employee in Government Sector on contractual basis, if so, details of such rule along with number of such cases which came to the notice of Government so far; and
- (d) the steps taken to improve the efficiency of Government employees and to ensure their timely promotion?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) As per the information/data uploaded by the different Ministries/Departments/Cadre Controlling Authorities (CCAs) on Probity Portal followed by the rectification requests made by some Ministries/Departments/CCAs, during the period from July, 2014 to October, 2019 (as on 25.11.2019), provisions of FR 56 (J) have been invoked against a Total number of 96 Group 'A' officers and 126 Group 'B' officers of different Ministries/Departments.

- (b) No Sir. Presently, there is no proposal in the Government to reduce age of retirement of Government employees below 60 years.
- (c) Re-employment of the Government servant has no bearing on the pension fixed at the time of his retirement on attaining the age of superannuation.
- (d) Department of Personnel & Training has been impressing upon all the Ministries/ Departments to convene the Departmental Promotion Committee (DPC) meetings at